

RATIFIED

Minutes of M.No.09/10 held on 02.06.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 09/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 02.06.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:17/9/80-ALC2/2009	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00108/AM10/	RLA File :17/24/040/00122/AM09/	Lic.No/Date:1710002493 08.04.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

3	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009:- 1. Export product falls under the list of SCOMET items requiring an export licence before affecting exports. 2. Information in respect of items at S.Nos. 4, 5 & 11 of Standard Deficiency Format, export product-wise.			

4	Case No.:16/9/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00107/AM10/	RLA File :03/95/040/00040/AM10/	Lic.No/Date:0310517230 24.04.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

5	Case No.:2/9/80-ALC2/2009	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case approved
	HQ File :01/80/050/00093/AM10/	RLA File :06/24/040/00004/AM10/	Lic.No/Date:0610015518 15.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Components may be allowed on net-to-net basis. 2. Spares may be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.			

6	Case No.:1/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00092/AM10/	RLA File :02/24/040/00019/AM10/	Lic.No/Date:0210126585 18.05.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

7	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

8	Case No.:4/9/80-ALC2/2009	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00095/AM10/	RLA File :31/21/040/00033/AM10/	Lic.No/Date:3110038436 18.05.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

9	Case No.:5/9/80-ALC2/2009	Party Name:KRONES INDIA PVT LTD	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00096/AM10/	RLA File :07/24/040/00034/AM10/	Lic.No/Date:0710064835 19.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP / DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

10	Case No.:6/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00097/AM10/	RLA File :03/95/040/00059/AM10/	Lic.No/Date:0310520322 19.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

	Case No.:7/9/80-ALC2/2009	Party Name:MIPALLOY,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case approved
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		02.06.2009	
	HQ File :01/80/050/00098/AM10/	RLA File :04/24/040/00023/AM10/	Lic.No/Date:0410104713 19.05.2009
11	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as given under as per similar case approved by NC in its meeting dated 11.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 75% Tungsten and 25% Copper” may be suffixed with the description of export product. 2. Taking clue form SION at C – 2022, quantity of import item may be allowed as 874.9 Kgs. inclusive of a wastage of 5%. The Regional Authority may take necessary action accordingly.		

	Case No.:10/9/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case approved
	HQ File :01/80/050/00101/AM10/	RLA File :05/24/040/00053/AM10/	Lic.No/Date:0510241856 20.05.2009	
12	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 20500 ltrs. Ion Exchange Resins” may be suffixed with the description of export product at S.No.1. 2. Quantity of import items from S.Nos. 1 to 4 may be allowed as applied for on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:8/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00099/AM10/	RLA File :03/95/040/00975/AM09/	Lic.No/Date:0310520431 20.05.2009	Defer Date: 21.07.2009
13	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

	Case No.:9/9/80-ALC2/2009	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00100/AM10/	RLA File :03/94/040/00047/AM10/	Lic.No/Date:0310520470 20.05.2009	Defer Date: 21.07.2009
14	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS	Meet No/Date:9/80-ALC2/2009	Status:Case deferred
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15	PROJECTS LTD		02.06.2009	
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format export product wise. 2. Details of “Associated Equipments” Proposed to be exported and items of import for the same to be identified separately. 3. Weight of the welding electrode (Item No. 123 of import) and justification of quantity of import.			

16	Case No.:12/9/80-ALC2/2009	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00103/AM10/	RLA File :31/21/040/00025/AM10/	Lic.No/Date:3110038482 21.05.2009	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

17	Case No.:19/9/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00110/AM10/	RLA File :07/24/040/00063/AM10/	Lic.No/Date:0710064913 21.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

18	Case No.:14/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00105/AM10/	RLA File :03/94/040/00102/AM10/	Lic.No/Date:0310520966 22.05.2009	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

19	Case No.:20/9/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case approved
	HQ File :01/80/050/00111/AM10/	RLA File :02/24/040/00028/AM10/	Lic.No/Date:0210126849 22.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis as given under as per similar case approved by NC in its meeting dated 26.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 28.941 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 2584 Nos. on net to net basis. The duty free weight of import item may be restricted to 29652 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

20	Case No.:21/9/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00112/AM10/	RLA File :05/24/040/00052/AM10/	Lic.No/Date:0510242094 22.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

21	Case No.:23/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00114/AM10/	RLA File :05/24/040/00107/AM10/	Lic.No/Date:0510242106 22.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

22	Case No.:18/9/80-ALC2/2009	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00109/AM10/	RLA File :03/95/040/00056/AM10/	Lic.No/Date:0310521054 25.05.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

The Regional Authority may take necessary action accordingly.

23	Case No.:22/9/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00113/AM10/	RLA File :31/24/040/00023/AM10/	Lic.No/Date:3110038528 25.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

24	Case No.:24/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00115/AM10/	RLA File :05/24/040/00100/AM10/	Lic.No/Date:0510242143 25.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

25	Case No.:25/9/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00116/AM10/	RLA File :07/24/040/00058/AM10/	Lic.No/Date:0710064997 26.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

26	Case No.:26/9/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2009 02.06.2009	Status:Case deferred
	HQ File :01/80/050/00117/AM10/	RLA File :53/24/040/00002/AM10/	Lic.No/Date:5310008371 27.05.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 21.07.2009.			

Case No. A-01	M/s. Value Industries Ltd; Mumbai	HQ F.No. 01/80/162/00194/AM10/DES-I	Lic.No. & Date
Meeting No.09/10		RA's F.No. 03/95 /040/12/AM10/	
Date: 02.06.2009		Ratification of Norms	

The case regarding fixation of norms with reference to firm's application for advance authorization to be issued by RA in terms of para 4.4.2 of Handbook of Procedures Vol.I was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noticed that the firm has

applied in ANF-4A which is devised for authorization under para 4.7 of Handbook of Procedures Vol.I. However, RA has forwarded firm's application without issuing authorization under para 4.7 for considering the same in terms of para 4.4.2 of Handbook of Procedures Vol.I. The Committee has withdrawn the case from the agenda and decided to seek clarification from RA.

Case No. A/R –17	M/s.Bharat Impex,	HQ F.No. 01/80/50/00563/AM08/DES-I	Lic.No. & Date
Meeting No.09/10	Delhi	RA's F.No.05/24/040/618/AM08/	0510211556
Date: 02.06.2009		Ratification of Norms	05.11.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the representation is not factually correct as the quantity originally applied for was 40 MT of brass scrap **and not 35MT as indicated by the firm in its representation and that** the Committee has worked out the import quantity correctly. The Committee accordingly decided to reject the firm's request for revision of norms and decided to maintain earlier NC decision.

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Case No. A/R –18	M/s. Finolex Cables Ltd;	HQ F.No. 01/80/50/01254/AM08/DES-I	Lic.No. & Date
Meeting No. 09/10	Pune	RLAF.No. .31/21/040/173/AM03	3110009747
Dated 02.06.2009		Revision of Norms.	31.01.2003

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the firm wanted to enhance the quantity of one import item and reduce the quantity of another import item as both the items can be substituted in place of each other. The Committee decided to ask to firm to produce documentary evidence to establish that item No. 2 & 3 namely "HDPE / MDPE" and "LDPE / LLDPE" respectively are accounted for in the export product under the subject authorization. The case may be relisted on 21.07.2009.

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Case No. A/R –19	M/s. Ultra Engineers, Pune	HQ F.No. 01/80/50/01254/AM08/DES-I	Lic.No. & Date
Meeting No. 09/10		RLAF.No. 31/24/040/317/AM08	3110032245
Dated 02.06.2009		Revision of Norms.	10.1.2008

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

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Case No. A/R –20	M/s. Paharpur Cooling Towers Ltd;	HQ F.No. 01/80/162/958/AM09/DES-I	Lic.No. & Date
Meeting No. 09/10		RLAF.No. 02/21/40/315/AM09	0210119229
Dated 02.06.2009		Amendment in Norms.	4.11.2008

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the subject authorization was issued by RA as per SION C-1708. The firm now requested to allow import of "FIR LUMBER" in place of import item no. 17 i.e. "PINE LUMBER" in view of its non availability in international market on competitive terms. The Committee decided to examine the possibility of amendment of norms in such case w.r.t. Policy Circular 20 and other policy provisions. The case may be relisted on 21.07.2009.

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Case No. C-03	M/s. S.K. Industries,	HQ F.No. 01/80/162/122/AM10/DES-I	Lic.No. & Date
Meeting No. 09/10	Vadodara	Ref. From O/o , The DC, Kutch	
Dated 02.06.2009		Modification of SION C-562	

The case regarding modification of SION C-562 was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the applicant firm is an 100% EOU and his request for modification of SION C-562 can not be exceeded to as the SION was fixed after taking recovery for the scrap generated during the manufacturing process and for EOUs the concept of recovery does not apply. Accordingly Committee decided to advise the applicant firm to apply for fixation of wastage norms instead of revision of SION.

Deferred Cases

S.No.10

Case No.C-28	M/s.Bearing Manufacturing Co. Ltd.	HQ F.No.01/80/162/869/AM09/DES.I	Lic.No. & Date
Meeting No 09/10		RA F.No.	
Date: 02.06.2009		Increase in value cap-DEPB.	

The case regarding increase in value cap-DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the export import data available in the file is quite old and the firm was already requested to forward the latest data through EEPC. The Committee was also informed by the DDG & convener of NC-I that Policy Division has advised to consider the cases of revision of value cap and DEPB based on CIF and FOB value data **normally** for the last 6 months **and not more than 1 year old**. The Committee accordingly decided to remind the firm to furnish the FOB value data for last six month alongwith copies of Shipping Bills through EEPC to consider their request. The case may be re-listed **on 21.07.2009**.

S.No.11

Case No.C-30	M/s.Essar Steel Ltd.	HQ F.No.01/80/162/1315/AM09/DES.I	Lic.No. & Date
Meeting No 09/10	M/s Ispat Industries	RA F.No.	
Date: 02.06.2009	M/s JSW Steel	Removal of Cap Value on export product covered under DEPB	

The case regarding removal of Cap Value on export product covered under DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. **The Committee noted that in the meantime applications / requests were received from Ispat Industries Ltd. and JSW Steel Ltd. for similar products. The Committee decided to examine and make recommendations (factual information) based on available data. The case may be re-listed on 16.06.2009.**

S.No.12

Case No.C-31	M/s.Rajkot Engg. Association, Rajkot.	HQ F.No.01/80/162/1245/AM09/DES.I	Lic.No. & Date
Meeting No 09/10		RA F.No.	
Date: 02.06.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)	

The case regarding revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined) was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the firm has provided information regarding use of domestic imports and the firm was already requested to forward the latest data through EEPC. The Committee decided to request the firm to provide bills of entries in respect of inputs (may be for other firms that have imported inputs) pertaining to last 6 months period along with copies of Shipping Bills for the same period through EEPC to consider their request. The case may be re-listed on 21.07.2009.

S.No.13

Case No.C-32	M/s. Man Industries Ltd..	HQ F.No.01/80/162/1318/AM09/DES.I	Lic.No. & Date
Meeting No 09/10		RA F.No.	
Date: 02.06.2009		Request for removal of value Cap under DEPB.	

The case regarding removal of Cap Value under DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. **The Committee decided to forward following information to Policy IV (B) Section for consideration and taking appropriate decision**

The Committee decided to forward following information to Policy IV (B) Section for consideration and taking appropriate decision.

- (i) Shipping bills furnished by the firm are for the period 20.02.09 to 23.02.09.
- (ii) Average FOB value per MT of export product comes to Rs. 70015/-.
- (iii) FOB value per MT varies from Rs. 64625 /- to Rs. 71991/-.
- (iv) Average value per MT of the export product as per data bank available on Deptt. of Commerce website for the period April, 08 to Dec., 08 comes to Rs. 56,969 per MT. Copies of print out to be enclosed.
- (v) Application was not received through EEPC.
- (vi) DEPB Committee may decide about value cap.

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S.No.14

Case No.C-33	M/s. Mangal Steel Enterprises Ltd.	HQ F.No.01/80/162/40/AM09/DES.I	Lic.No. & Date
Meeting No. 09/10		RA F.No.	
Date: 02.06.2009		Revision of value cap under DEPB	

The case regarding revision of value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee noted that the export import data available in the file is quite old and inadequate. The Committee was informed by the DDG & convener of NC-I that Policy Division has advised to consider the cases of revision of value cap and DEPB based on CIF and FOB value data for the last 6 months. The Committee accordingly decided to ask the firm to furnish FOB value data for the export product for the last 6 months through EEPC to consider their request. The case may be re-listed on 21.07.2009.

S.No.15

Case No.C-34	M/s. Titan Industries Ltd.	HQ F.No.01/80/162/1181/AM09/DES.I	Lic.No. & Date
Meeting No 09/10		RA F.No.	
Date: 02.06.2009		Increase in value cap under DEPB	

The case regarding increase in value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee decided to furnish following information to Policy IV(B) Section for consideration and taking appropriate decision.

- (i) Titan Industries Ltd. has given information about 354 Shipping bills (details of these bills have been test checked).
- (ii) Shipping bills are for the period 11.04.08 to 15.02.2009.
- (iii) Average FOB value per unit as per S/Bs comes to Rs. 953.81/-.
- (iv) Per Shipping bill, average price per unit of FOB varies from Rs. 614.69 /- to Rs. 2403.98/- (2units were exported at an average FOB value of Rs. 4,941/-)
- (v) As per data available for April to Dec., 2008 on Deptt. of Commerce website average unit value comes to Rs. 1,034.00/- . Copies of print out to be enclosed.
- (vi) DEPB Committee may decide about value cap.

S.No.16

Case No.C-35	M/s. Panch Ratna Fastners (P). Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I	Lic.No. & Date
Meeting No 09/10		RA F.No.	
Date: 02.06.2009		Alleged swindling of several crores of Govt. revenue –DEPB.	

The case regarding increase in value cap under DEPB was considered by the Norms Committee (NC-I) in its M.No.09/10 held on 02.06.2009 as per the agenda. The Committee observed that the required information has neither been received from the complainant nor from the EEPC to enable the NC to examine the issue. The Committee therefore decided to remind the complainant and the EEPC for expediting the said information. The case may be re-listed on 21.07.2009

The Committee, therefore, decided to remind the complainant and the DDC for expediting the said information. The case may be re-listed [on 21.07.2007](#).

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman